

PART B---- RULES UNDER SECTION 20, CLAUSE(III)

Rules made by the High Court under the power conferred by section 20, clause (iii) of the Court Fee Act 1870, confirmed by the Provincial Government regarding the remuneration of the process-servers and all other persons employed by leave of a Court in the service or execution of processes.

RULES

1. The salaries of the process-serving establishment as such shall not, except with special sanction of the High Court exceed the scale shown below against each officer :--

Scale of salary of process-serving establishment.

Civil Nazir	..	Rs 60---4----80/5—120/5---175
Naib-Nazirs	..	Ditto
Madad Naib-Nazirs	..	Ditto
Execution Bailiff	..	Rs 45---1----60
Process-server	..	Rs 35-----1----50

Provided that existing establishments and existing salaries shall in all cases remain unchanged until the sanction of the High Court has been given to any alterations.

Note1.—The establishment will in addition to salaries, draw such compensatory and other allowances as are sanctioned by Government from time to time.

Note 2.—European bailiffs are now paid a monthly salary of Rs.30 and Rs3 for each process served.

Note3.---- Process servers of the Small Cause Courts, Simla and Amritsar, are allowed in addition to their pay, a bonus of Rs. 2 per mensem of successful personal services effected exceed 50 per cent and Rs 4 per mensem if they exceed 75 per cent.

2. Whenever it is necessary to employ additional persons as process-servers, that is to say, persons other than the registered process-servers, the pay of a person so employed shall be at the rate of seventeen rupees per month.

3. Should it appear to the Court, on the motion of party to a suit or proceeding, or otherwise, that for the convenience of the parties or for some other reason, it is expedient that any process should be executed by special messenger, such process shall be so executed. Except in the case of a warrant for arrest, a special fee will be payable for such emergent service, and the court will, at the time of making its order, declare by whom the fee shall be paid and whether it shall be included in the costs of the suit or be charged to a particular party.

4. The process-servers entertained under these rules shall be employed mainly in the work of serving and executing processes, but they may be required to perform any other public duties that may be assigned to them.

How to employ
process-servers.